

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

UNSTARRED QUESTION NO. 913

TO BE ANSWERED ON THURSDAY, 03RD DECEMBER, 2015

Pending Court Cases

**913. SHRI SUMAN BALKA:
PROF. RAVINDRA VISHWANATH GAIKWAD:
SHRI J. C. DIVAKAR REDDY:
SHRIMATI JAYSHREEBEN PATEL:
SHRI CHAND NATH:
SHRI R. GOPALAKRISHNAN:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of cases pending in the Supreme Court, High Courts and Subordinate Courts as on date;**
- (b) the number of cases disposed of by these Courts during the last three years and the current year, Court / State / UT-wise;**
- (c) whether the Government has assessed the reasons for inordinate delay in delivery of justice in the country; and**
- (d) if so, the outcome thereof along with the steps taken / being taken to address the issue and ensure expeditious disposal of the pending cases?**

ANSWER

**MINISTER OF LAW AND JUSTICE
(SHRI D. V. SADANANDA GOWDA)**

(a) to (d): The data on pendency of cases is maintained by the Supreme Court and High Courts. As per the information available, 58,906 cases are pending in the Supreme Court of India as on 01.12.2015.

The number of cases disposed of by the Supreme Court in last three years is as follows:-

Year	Disposal
2012	33263
2013	40193
2014	45021
2015 (till 01.12.2015)	44090

The Supreme Court has informed that these figures have been calculated taking on the cases disposed (main or connected and not I.A.s) while treating hyphenated matters as a single matter.

As per information made available by the High Courts, 41.53 lakh cases were pending in High Courts and 2.64 crore cases were pending in District and Subordinate Courts as on 31.12.2014.

The details of cases disposed of during the last three years in the High Courts and District / Subordinate Courts are given in the Statements at **Annexure – I** and **Annexure – II** respectively.

Some of the main factors responsible for pendency of cases in courts are increasing number of state and central legislations, accumulation of first appeals, continuation of ordinary civil jurisdiction in some of the High Courts, vacancies of Judges, appeals against orders of quasi-judicial forums going to High Courts, number of revisions / appeals, frequent adjournments, indiscriminate use of writ jurisdiction, lack of adequate arrangement to monitor, track and bunch cases for hearing.

Disposal of pending cases in courts is within the domain of judiciary. The Government has adopted a co-ordinated approach to assist judiciary for phased liquidation of arrears and pendency in judicial system, which, *inter-alia*, involves better infrastructure for courts including computerisation, increase in strength of judicial officers / judges, policy and legislative measures in the areas prone to excessive litigation and emphasis on human resource development. As a result of concerted efforts, the trend of increasing pendency of cases in the subordinate courts has been checked.

Annexure-I

Statement referred to in reply to Lok Sabha Un-starred Question No. 913 dated 03.12.2015 regarding Pending Court Cases.

Cases disposed of in High Courts during last three years

Sl. No	High Court	2012	2013	2014
		Disposal of cases	Disposal of cases	Disposal of cases
1	Allahabad	2,47,539	2,36,821	3,10,294
2	Andhra Pradesh	66,130	58,278	66,239
3	Bombay	1,74,020	1,40,761	1,30,580
4	Calcutta	78,428	1,34,938	95,656
5	Delhi	35,656	35,371	40,154
6	Gujarat	63,778	64,450	74,444
7	Gauhati	35,713	30,308	27,467
8	Himachal Pradesh	37,772	36,455	62,270
9	Jammu & Kashmir	16,380	24,916	23,151
10	Karnataka	1,21,624	1,28,134	1,19,824
11	Kerala	78,801	68,871	72,173
12	Madras	2,46,200	2,31,817	1,29,954
13	Madhya Pradesh	1,00,281	1,11,348	1,29,373
14	Orissa	81,388	70,262	76,523
15	Patna	91,328	82,343	1,04,955
16	Punjab & Haryana	1,08,266	1,11,465	1,14,801
17	Rajasthan	1,31,277	1,27,928	83,792
18	Sikkim	126	140	230
19	Uttarakhand	13,616	15,661	13,386
20	Chhattisgarh	27,817	28,206	28,155
21	Jharkhand	30,030	25,970	22,327
22	Tripura*	0	4,379	5,144
23	Manipur*	0	2,677	1,926
24	Meghalaya*	0	1,418	1,724
Total		17,86,170	17,72,917	17,34,542

*Operationalisation of High Court was notified on 23rd March, 2013.

Annexure-II

Statement referred to in reply to Lok Sabha Un-starred Question No. 913 dated 03.12.2015 regarding Pending Court Cases.

Cases disposed of in District and Subordinate Courts during last three years

Sl. No	States	2012	2013	2014
		Disposal of cases	Disposal of cases	Disposal of cases
1	Andhra Pradesh and Telangana	6,06,447	5,14,867	6,47,130
2	Arunachal Pradesh	7,355	7,444	7,615
3	Assam	2,39,706	3,14,672	2,76,138
4	Bihar	3,04,786	3,15,586	3,05,583
5	Chhattisgarh	1,62,104	1,79,065	1,76,144
6	Goa	33,886	30,717	30,625
7	Gujarat	10,72,123	11,37,159	11,32,433
8	Haryana	7,33,591	6,08,315	5,87,385
9	Himachal Pradesh	2,46,052	2,93,575	4,09,732
10	Jammu & Kashmir	2,91,100	3,07,192	2,97,507
11	Jharkhand	1,23,777	1,18,076	1,10,068
12	Karnataka	10,35,706	10,17,437	13,67,041
13	Kerala	11,12,342	11,71,821	13,55,926
14	Madhya Pradesh	12,17,733	12,73,437	11,13,382
15	Maharashtra	20,48,255	17,10,180	15,36,322
16	Manipur	14,572	16,189	14,257
17	Meghalaya	2,982	3,284	11,691
18	Mizoram	11,747	10,270	10,747
19	Nagaland	3,179	3,062	3,047
20	Orissa	3,00,337	4,14,772	4,70,085
21	Punjab	7,58,927	6,11,671	5,49,300
22	Rajasthan	11,50,808	11,99,745	11,32,028
23	Sikkim	1,913	2,146	2,008
24	Tamil Nadu	14,99,884	18,44,056	16,45,329
25	Tripura	1,48,688	1,58,838	1,93,003
26	Uttar Pradesh	27,98,690	29,66,521	31,82,318
27	Uttarakhand	1,78,409	2,22,318	2,20,660
28	West Bengal and A & N Island	9,92,367	11,84,289	10,89,309
29	Chandigarh	1,38,558	1,53,772	1,80,616
30	D & N Haveli and Daman & Diu	8,451	3,344	2,771
31	Delhi	9,18,683	9,57,154	9,30,732
32	Lakshadweep	96	93	95
33	Pondicherry	33,899	32,479	28,631
	Total	1,81,97,153	1,87,83,546	1,90,19,658
